

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 19 OCT 1993

APPLICATION NO(S) 653 of 1993.

APPLICANTS: K.S. Subbarayan v/s. RESPONDENTS: Director, Doordarshan Kendra
Bangalore and Others.

TO.

1. Dr. M. S. Nageraja, Advocate,
No. 11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-560 009.
2. The Director,
Doordarshan Kendra,
J.C. Nagar, Bangalore-560 006.
3. Sri. G. S. Hanthappa,
Central Govt. Stng. Counsel,
High Court Building,
Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 12-10-1993.

for
Issued
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE TWELVETH DAY OF OCTOBER, 1993

Present: Hon'ble Mr. Justice P.K. Shyamsunder, Vice
Chairman

APPLICATION NO.653/1993

Shri K.S. Subberayan
Aged 54 years
S/o. A.S. Samagounder
Q.No.2, T.V. Complex
J.C. Nagar Post
D.D.K. Bangalore-560 006 ... Applicant

(Dr. M.S. Nagareja, Advocate)

Vs.

1. The Director
Doordarshan Kendra
Government of India
Bangalore - 560 006
2. The Director General
Doordarshan Bhavan
Government of India
Mandi House, New Delhi.
3. Union of India represented
by the Secretary to Govt.
Ministry of Information and
Broadcasting, New Delhi. ... Respondents

(Shri G. Shantappa, Advocate)

This application having come up for hearing
before the Tribunal today, Hon'ble Mr. Justice P.K. Shyamsunder,
Vice Chairman made the following:

O R D E R

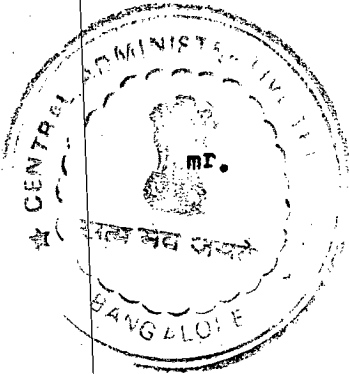
This application is covered by a Full Bench
decision in the case of B. Ravindran & Anr. Vs. Director
General of Posts, New Delhi, reported in (1991) 15 ATC 195
which entitles the applicant for the reliefs sought for in
this application to be granted. But then, I am told that



by a Special Leave Petition No.15031-32 of 1990 Supreme Court vide its order dated 19.12.1990 had stayed the said Full Bench decision. Under the circumstances the same being rendered inoperative would be of little assistance to the applicant. But then, the whole matter is being now before the Supreme Court, both sides submit that right of parties be regulated by the decision of the Supreme Court in the SLP referred to above. Accordingly, I dispose off this application with an observation that the Department and the applicant, that rights inter se, shall stand regulated by the final pronouncement of the Supreme Court in the SLP referred to above. No costs.

Sd/-

(P.K. SHYAMSUNDER)
VICE CHAIRMAN



TRUE COPY

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL JUDGE
BANGALORE

19/01/93